

03.06.2020

Present : Ld. APP for State.

None for the applicant Mamta Rani.

The present application for release of vehicle bearing no. **DL-1RS-3402** on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of HC Rabinder wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

5. The panchnama alongwith photographs and indemnity bond and other misc. papers be filed by IO in the Court after the Court resumes its normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

03.06.2020

Present : Ld. APP for State.

None for the applicant

Reply/report received under the signature of ASI Praveen, as per which, offences alleged against the accused are u/s 457/380/411/34 IPC.

Ahlmad is accordingly directed to report the correct details of offences alleged against the accused on the release warrant and again send the same to Jail Superintendent concerned. Nothing remains to be adjudicated in the present matter. Proceedings be sent to the concerned court.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

FIR No. 472/19
PS Aman Vihar
State vs Parminder @ Babbar

26.02.2020

Application taken up for urgent hearing for release of jamatalashi articles.

Present: Ld. APP for the State.
None for applicant Parminder @ Babbar.

An application for release of jamatalashi articles has been moved on behalf of applicant Parminder @ Babbar for the release of jamatalashi articles as per seizure memo.

Heard. Report of IO perused.

Keeping in view of the reply of IO, the articles are no more required for investigation, therefore articles of the applicant be released to him as per personal search memo, on the satisfaction of the IO about the identity of the applicant.

Copy of the order be given dasti to the applicant.

Application stands disposed of.

(Gopal Krishan)
MM-06, NW, RC, Delhi
26.02.2020

E-FIR No. 005316/20
PS Raj Park
U/sec. 379 IPC

03.06.2020

Application taken up for urgent hearing for superdari of vehicle.

Present : Ld. APP for State.
None for applicant.

Reply not filed.

Let reply to the application be called through SHO PS concerned for 04.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the Court today.

Copy of this order be sent through WhatsApp / E-mail to the counsel for the applicant / applicant as per rules.

Incharge computer branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

FIR No. 361/2019
PS Keshav Puram
U/sec. 20/61/85 of NDPS Act

03.06.2020

Application taken up for urgent hearing for release of personal search articles of accused Sahin Gazi.

Present : Ld. APP for State.
None for applicant.

Reply not filed.

Let reply to the application be called through SHO PS concerned for 04.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the Court today.

Copy of this order be sent through WhatsApp / E-mail to the counsel for the applicant / applicant as per rules.

Incharge computer branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

FIR No. 78/2020
PS Vijay Vihar
U/sec. 379/411 IPC

03.06.2020

Application taken up for urgent hearing for superdari of vehicle.

Present : Ld. APP for State.
None for applicant.

Reply not filed.

Let reply to the application be called through SHO PS concerned for 04.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the Court today.

Copy of this order be sent through WhatsApp / E-mail to the counsel for the applicant / applicant as per rules.

Incharge computer branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

Challan No. DL22889200318100727

Dated 198.03.2020

U/sec. 194-D nd 3/181 of M.V. Act

03.06.2020

Application taken up for urgent hearing for superdari of vehicle.

Present : Ld. APP for State.
None for applicant.

Reply not filed.

Let reply to the application be called through Challaning Officer/
TI/ZO concerned for 04.06.2020.

Copy of this order be sent to Challaning Officer/TI/ZO concerned
for compliance by the Naib Court attached with the Court today.

Copy of this order be sent through WhatsApp / E-mail to the
counsel for the applicant / applicant as per rules.

Incharge computer branch is directed to upload the order on
website of the District Courts.

(Gopal Krishan)

Duty MM/NW/Rohini/03.06.2020

Challan No. DL66782002242212240
Vehicle No. DL-1RL-6865
PS - STA

03.06.2020

Application taken up for urgent hearing for superdari of vehicle.

Present : Ld. APP for State.
None for applicant.

Reply not filed.

Let reply to the application be called through Challaning Officer/
TI/ZO concerned for 04.06.2020.

Copy of this order be sent to Challaning Officer/TI/ZO concerned
for compliance by the Naib Court attached with the Court today.

Copy of this order be sent through WhatsApp / E-mail to the
counsel for the applicant / applicant as per rules.

Incharge computer branch is directed to upload the order on
website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

FIR No. 279/2020
PS Mangol Puri
U/sec. 188 IPC

03.06.2020

Application taken up for urgent hearing for superdari of vehicle.

Present : Ld. APP for State.
None for applicant.

Reply not filed.

Let reply to the application be called through SHO PS concerned for 04.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the Court today.

Copy of this order be sent through WhatsApp / E-mail to the counsel for the applicant / applicant as per rules.

Incharge computer branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

Vehicle No. DL-4CAX-4794
Circle No. NLC (Nangloi)

03.06.2020

Present : Ld. APP for State.

None for the applicant

Reply not received in terms of last order.

Let order dated 30.05.2020 be complied afresh positively for

04.06.2020.

Copy of this order alongwith order dated 30.05.2020 be sent to concerned TI/ZO for compliance by the Naib Court attached with the Court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

03.06.2020

Present : Ld. APP for State.

None for applicant Manoj Kumar.

The present application for release of vehicle bearing no. **DL-1RV-3431** on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of ASI Anil wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

5. The panchnama alongwith photographs and indemnity bond and other misc. papers be filed by IO in the Court after the Court resumes its normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

03.06.2020

Present : Ld. APP for State.

None for the applicant Seema Sharma.

The present application for release of vehicle bearing no. **DL-4CAP-7556** on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of SI Harender wherein it is stated that he has no objection for release of the vehicle to the rightful owner.

Record perused.

Perusal of the record reveals that alongwith application the applicant has also attached the copy of the RC of the vehicle wherein the registered owner is indicated as Mr. Harbans Lal Sharma S/o Mr. Atma Ram. Further, the applicant has also attached her ID card and copy of death certificate of Mr. Harbans Lal Sharma S/o Mr. Atma Ram. In the ID proof attached by the applicant, name of the husband of applicant Ms. Seema Sharma is indicated as Mr. Harbans Lal, who is apparently the registered owner of the vehicle. Also, in the copy of death certificate of Mr. Harbans Lal Sharma, his date of death is indicated as 03.09.2013.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the applicant/ rightful owner subject to the following conditions:-

1. Vehicle in question be released to the applicant / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

5. The panchnama alongwith photographs and indemnity bond and other misc. papers be filed by IO in the Court after the Court resumes its normal functioning.

6. The IO/SHO shall release the vehicle to the applicant only after the applicant produces no objection certificate of all the living legal heirs of registered owner Mr. Harbans Lal Sharma to the effect that they do not have any objection for release of aforesaid vehicle in favour of the applicant.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

FIR No. 106/11
PS Aman Vihar
U/sec. 307/34 IPC
State Vs. Ashok @ Vinay.

03.06.2020

Present : Ld. APP for State.

None for applicant Ashok @ Vinay.

This is an application for furnishing of bail bonds on behalf of accused, in terms of bail order dated 21.05.2018 passed by Id. Special Judge (NDPS), Rohini, Delhi

The matter is pending for clarifications from applicant regarding the maintainability of the present application in terms of order dated 02.06.2020. Since, neither anyone was present on behalf of the applicant yesterday nor anyone is present on behalf of the applicant today, therefore, in absence of necessary clarifications for disposal of the present application, the application stands dismissed.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

03.06.2020

Present : Ld. APP for State.

None for the applicant Rocky Singh.

The present application for release of vehicle bearing number DL-1RS-2291 on superdari has been filed by the applicant.

Reply filed by HC Ashok Kumar is already on record.

Record perused.

As observed in order dated 02.06.2020 that alongwith application the applicant has also attached the copy of the RC of the vehicle wherein the registered owner is indicated as Mr. Janaradan, however, the applicant Rocky Singh has not attached any documents indicating his entitlement over the said vehicle.

Therefore, on LDOH i.e. 02.06.2020, Reader was directed to contact applicant/his counsel over phone as well, however, it was informed by Reader that contact no. has not been mentioned either in the application or in the vakalatnama, and therefore, the matter was adjourned for today for want of clarification from the applicant. However, despite opportunity, applicant has failed to produce/send through email any document, indicating his entitlement over the said vehicle. Accordingly, the present application stands dismissed with liberty to applicant to file fresh application alongwith all necessary documents indicating his entitlement over the vehicle.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

Challan No. DL186720006190548
Circle PBC
Vehicle No. DL-11EA-0934
U/s 3/181 of M.V. Act

03.06.2020

Present : Ld. APP for State.

None for the applicant

Reply not received in terms of last order.

Let order dated 30.05.2020 be complied afresh positively for

04.06.2020.

Copy of this order alongwith order dated 30.05.2020 be sent to concerned TI/ZO for compliance by the Naib Court attached with the Court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

Challan Slip No. DL20010200319112033
Dated 19.03.2020
U/sec. 3/181, 115/194(1), 184 of M.V. Act

03.06.2020

Application taken up for urgent hearing for superdari of vehicle.

Present : Ld. APP for State.
None for applicant.

Reply not filed.

Let reply to the application be called through Challaning Officer/
TI/ZO concerned for 04.06.2020.

Copy of this order be sent to Challaning Officer/TI/ZO concerned
for compliance by the Naib Court attached with the Court today.

Copy of this order be sent through WhatsApp / E-mail to the
counsel for the applicant / applicant as per rules.

Incharge computer branch is directed to upload the order on
website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

03.06.2020

Present : Ld. APP for State.

None for the applicant

Reply not received in terms of last order.

Let order dated 01.06.2020 be complied afresh positively for

04.06.2020.

Copy of this order alongwith order dated 01.06.2020 be sent to concerned IO/SHO for compliance by the Naib Court attached with the Court today.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

03.06.2020

Present : Ld. APP for State.

None for applicant Girish Mahajan.

Present application has been filed by applicant for modification of order dated 28.05.2020, passed by Sh. Sushil Kumar, Id. Duty MM on the ground that the Court has inadvertently disposed off the superdari application of the applicant by indicating that no such FIR has been stated to be registered at PS Bharat Nagar by the SHO in his reply.

Order dated 28.05.2020 alongwith entire record perused. Perusal of record reveals that in reply to the superdari application dated 20.05.2020 filed by the applicant for release of vehicle bearing no. DL-8SBS-5010, it is indicated by HC Naresh Chand that case FIR No. 010750/2020 u/s 279/337 IPC has not been registered with PS Bharat Nagar. Further, order dated 28.05.2020 of the court also reveals that clarification regarding correct FIR no. was also sought from counsel for applicant, but Ld. Counsel could not provide the correct FIR No. and accordingly, the aforesaid superdari application dated 20.05.2020 was disposed off by the court on 28.05.2020 with liberty to file fresh application with correct particulars.

In view of the aforesaid facts, no grounds are made out to modify the aforesaid order dated 28.05.2020 passed by concerned Ld. Duty MM, accordingly, the present application stands dismissed being devoid of any merits.

Copy of this order be sent through WhatsApp / E-mail to the counsel for the applicant / applicant as per rules. .

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Incharge computer branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

03.06.2020

Present : Ld. APP for State.
Ld. Counsel for applicant.

Report filed by Ahlmad Sh. Vipin Verma is taken on record.

Present application has been filed for extension of bail bond/surety bond furnished on behalf of accused in this case as the same were stated to be accepted till 22.05.2020. As per record, the bail bonds were furnished before ld. Duty MM on 21.04.2020 during the lockdown period and therefore, concerned Ahlmad/reader was directed to produce the aforesaid record for today. However, as per the report filed by Ahlmad Mr. Vipin Verma today, he has been directed by Sr. Officials not to open the court room for fetching the necessary record.

In view of non-production of record, it is not possible for the court to adjudicate the present application at this stage.

Ld. Counsel for applicant was apprised of the difficulty in adjudicating the present application at this stage, whereupon Ld. Counsel submits that the matter be directed to be placed before concerned court after resumption of normal working of the court.

In view of the request of Ld. Counsel, let the application be placed before concerned court on **17.07.2020** or any other date when the court resumes normal functioning, whichever is later.

Copy of this order be sent through WhatsApp / E-mail to the counsel for the applicant / applicant as per rules.

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Incharge computer branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

FIR No. 206/20
PS Keshav Puram
U/sec. 188, 269, 270 of IPC

03.06.2020

Application taken up for urgent hearing for superdari of vehicle.

Present : Ld. APP for State.
None for applicant.

Reply not filed.

Let reply to the application be called through SHO PS concerned for 04.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the Court today.

Copy of this order be sent through WhatsApp / E-mail to the counsel for the applicant / applicant as per rules.

Incharge computer branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

FIR No. 160/2020
PS Prem Nagar
U/sec. 188 of IPC and 33 of Delhi Excise Act

03.06.2020

Application taken up for urgent hearing for superdari of vehicle.

Present : Ld. APP for State.
None for applicant.

Reply not filed.

Let reply to the application be called through SHO PS concerned for

04.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the Court today.

Copy of this order be sent through WhatsApp / E-mail to the counsel for the applicant / applicant as per rules.

Incharge computer branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

FIR No. 160/2020
PS Maurya Enclave
U/sec. 363 IPC

03.06.2020

Application taken up for urgent hearing for superdari of vehicle.

Present : Ld. APP for State.
None for applicant.

Reply not filed.

Let reply to the application be called through SHO PS concerned for

04.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the Court today.

Copy of this order be sent through WhatsApp / E-mail to the counsel for the applicant / applicant as per rules.

Incharge computer branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

03.06.2020

Present : Ld. APP for State.
None for the applicant Vijay Kumar

The present application for release of vehicle bearing no. **HR-12W-3373** on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of HC Manoj Kumar.

Present application of superdari has been received through email, but no documents indicating the entitlement of applicant to receive the vehicle on superdari has been attached with the application.

In view of aforesaid fact, applicant is directed to send all the necessary documents indicating his entitlement to receive the vehicle on superdari through email / deposit the same at Filing Counter on or before NDOH.

Be listed on **04.06.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

03.06.2020

Present : Ld. APP for State.

None for the applicant Rajiv Mittal.

The present application for release of vehicle bearing no. **HR-55AC-1539** on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of HC Pradeep.

From perusal of application and attached documents, it appears that the registered owner of the vehicle is Ola Fleet Technologies Pvt. Ltd., however, complete chain of documents indicating the entitlement of applicant to receive the vehicle on superdari has not been attached with the application. Further, in the reply filed by IO, registered owner of the vehicle is indicated as Mr. Virender S/o Sh.Ganpat Singh.

In view of aforesaid fact, applicant is directed to send the complete chain of documents indicating his entitlement to receive the vehicle on superdari through email / deposit the same at Filing Counter on or before NDOH. Further, IO/SHO are also directed to specifically mention the correct details of registered owner of the vehicle and file a revised reply in this regard on NDOH.

Be listed on **05.06.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

FIR No. 001595/20
PS South Rohini
U/sec. 379 of IPC

03.06.2020

Present : Ld. APP for State.

None for the applicant Ravi.

The present application for release of vehicle bearing no. **HR-80B-9469** on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of ASI Sunil Dutt wherein it is stated that the vehicle has already been released to the applicant/owner Ravi on 02.06.2020 in pursuance of order of the court.

In view of the reply, clarifications were required from applicant/his counsel, therefore, Reader was directed to contact applicant/his counsel over phone as well, however, it is informed by Reader that no legible contact number of accused/his counsel is available in the record.

In view of the reply of IO, it seems that the vehicle has already been released to its owner Ravi, therefore, nothing remains to be adjudicated in the present application and the same stands dismissed accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

03.06.2020

Application taken up for urgent hearing for superdari of vehicle.

Present : Ld. APP for State.
None for applicant.

Reply not filed.

Let reply to the application be called through SHO PS concerned for

04.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the Court today.

Copy of this order be sent through WhatsApp / E-mail to the counsel for the applicant / applicant as per rules.

Incharge computer branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

FIR No. 130/2020
PS Keshav Puram
U/sec. 188 IPC

03.06.2020

Application taken up for urgent hearing for superdari of vehicle bearing no. DL-11B-5568.

Present : Ld. APP for State.

None for applicant Sanjeev Kumar Bhatia.

As per report of Ahlmad, the application of the applicant has already been allowed vide order dated 02.06.2020. Hence, the present application stands dismissed having being infructuous.

Copy of this order be sent through WhatsApp / E-mail to the counsel for the applicant / applicant as per rules.

Incharge computer branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

Vehicle No. DL-8SBD-2954
PS Mourya Enclave
Challan No. 153954/20 dated 6.4.2020

03.06.2020

Present : Ld. APP for State.

None for the applicant Ajay Gupta.

The present application for disposal of challan no. 153954/20 and also for release of vehicle bearing number DL-8SBD-2954 on superdari has been filed by the applicant. Since the original challan cannot be fetched from the record due to limited working of courts due to ongoing lockdown, therefore, the present application is considered to the extent of release of the vehicle on superdari.

Copy of reply has been received through whatsapp under the signature of SI Gajender Singh wherein it is stated that the vehicle was impounded under Section 207 of M.V. Act vide challan no.153954/20 dated 6.4.2020, PS Mourya Enclave, because the applicant Ajay Gupta could not produce any document i.e. RC and insurance of the vehicle as well as his driving license. At the end, it is submitted that he has no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

5. The IO/SHO shall release the vehicle only after production of the documents i.e. RC and insurance certificate of the above said vehicle and only after satisfying himself that applicant Ajay Kumar Gupta is the registered owner of the vehicle and after satisfying that the vehicle is validly insured.

6. The panchnama alongwith photographs and indemnity bond and other misc. papers be filed by IO in the Court after the Court resumes its normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

03.06.2020

Present : Ld. APP for State.

None for the applicant Dinesh Tiwari

The present application for release of vehicle bearing no. **DL-11SS-2441** on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of HC Balvinder Singh wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

5. The panchnama alongwith photographs and indemnity bond and other misc. papers be filed by IO in the Court after the Court resumes its normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

E-FIR No. 000152/120

PS : Vijay Vihar

U/s : 379/411 of IPC

03.06.2020

Present : Ld. APP for the State.

None for the applicant/complainant Ms. Arti Gupta.

The present application for release of mobile phone make VIVO Y-83 Pro bearing IMEI No. 86936036171531 and 869936036171523 superdari has been filed by the applicant.

Copy of reply has been received under the signature of HC Chander Naik wherein it is stated that he has no objection if mobile phone is released to the applicant.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In these circumstances, mobile phone, seized in this case, be released the applicant / rightful owner subject to the following conditions:-

1. Mobile phone in question be released to its rightful owner only subject to furnishing of indemnity bond as per the valuation report to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number , ownership and other necessary details of the mobile phone.
3. IO shall take the colour photographs of the mobile phone from different angles sufficient to identify the mobile phone during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant.
5. The panchnama alongwith photographs and indemnity bond and other misc. papers be filed by IO in the Court after the Court resumes its normal functioning.

- 2 -

Application is disposed off accordingly.

Copy of this order be sent through WhatsApp / E-mail to the counsel for the applicant / applicant as per rules.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be also sent to the Incharge Computer Branch for uploading for uploading on the District Court website.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

03.06.2020

Present : Ld. APP for State.

None for the applicant Raj Kumar.

The present application for release of vehicle bearing no. **DL-8SCC-8622** on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of HC Arvind wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

5. The panchnama alongwith photographs and indemnity bond and other misc. papers be filed by IO in the Court after the Court resumes its normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

03.06.2020

Present : Ld. APP for State.

None for the applicant Tilak Raj Singhal

The present application for release of vehicle bearing number **DL-8CAZ-0402** on superdari has been filed by the applicant alongwith application, copy of registration certificate of the vehicle has also been attached.

Copy of reply has been received through whatsapp under the signature of SI Anil Kumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner. It is also mentioned in the reply by the IO that he has got verified all the documents.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles

and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

5. The IO/SHO shall release the vehicle only after verifying that the aforesaid vehicle was duly insured as on the date of incident and if the vehicle is not found duly insured as on the date of the incident, then IO is directed not release the vehicle till further order of the Court.

6. The panchnama alongwith photographs and indemnity bond and other misc. papers be filed by IO in the Court after the Court resumes its normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

FIR No. 500/19
PS Kanjhawala
U/sec. 457/380 of IPC

03.06.2020

Present : Ld. APP for State.

None for the applicant Sh.Praveen Kumar

The present application for release of articles as per seizure memo on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of ASI Narender Arya wherein it is stated that total 03 bags having 160 suits were recovered from three accused persons in this case, but it is also submitted that TIP of the aforesaid recovered property at the instance of complainant Praveen is yet to be completed in this case. It is further indicated in the reply that though the TIP of the case property was fixed for 09.04.2020 before Ld. MM, however, the same could not be conducted due to lockdown.

Therefore, in view of the reply of IO, since TIP of the case property is yet to be conducted in this case, hence, the property cannot be released to the applicant at this stage. Accordingly, the present application stands dismissed with liberty to the applicant to move fresh application, once the TIP in this case is over.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

FIR No. 338/2020
PS : Sultan Puri
U/s : 379/358/411 of IPC

03.06.2020

Present : Ld. APP for the State.
None for the applicant/complainant Smt.Geeta.

The present application for release of mobile phone make VIVO S1 Sky Blue on superdari has been filed by the applicant.

Alongwith application, Copy of invoice of mobile phone has also been attached.

Copy of reply has been received under the signature of ASI Anil wherein it is stated that he has no objection if mobile phone is released to the applicant.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In these circumstances, mobile phone, seized in this case, be released the applicant / rightful owner subject to the following conditions:-

1. Mobile phone in question be released to its rightful owner only subject to furnishing of indemnity bond as per the valuation report to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number , ownership and other necessary details of the mobile phone.
3. IO shall take the colour photographs of the mobile phone from different angles sufficient to identify the mobile phone during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant.

5. The panchnama alongwith photographs and indemnity bond and other misc. papers be filed by IO in the Court after the Court resumes its normal functioning.

Application is disposed off accordingly.

Copy of this order be sent through WhatsApp / E-mail to the counsel for the applicant / applicant as per rules.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

Copy of this order be also sent to the Incharge Computer Branch for uploading for uploading on the District Court website.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

03.06.2020

Present : Ld. APP for State.

None for the applicant Ram Kishore.

The present application for release of vehicle bearing no. **DL-12SF-7865** on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of HC Narendra Kumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

5. The panchnama alongwith photographs and indemnity bond and other misc. papers be filed by IO in the Court after the Court resumes its normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

03.06.2020

Present : Ld. APP for State.

None for the applicant Vijender.

The present application for release of vehicle bearing no. **DL-4SCD-4677** on superdari has been filed by the applicant.

Copy of reply has been received through whatsapp under the signature of HC Narendra Kumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

5. The panchnama alongwith photographs and indemnity bond and other misc. papers be filed by IO in the Court after the Court resumes its normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020

03.06.2020

Present : Ld. APP for State.

None for the applicant Dharmender

The present application for release of vehicle bearing number DL-8EC-0515 on superdari has been filed by the applicant alongwith application, copies of insurance certificate and registration certificate of the vehicle have also been attached.

Copy of reply has been received through whatsapp under the signature of HC Vikas Singh wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles

and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

5. The IO/SHO shall release the vehicle only after verifying that the aforesaid vehicle was duly insured as on the date of incident and if the vehicle is not found duly insured as on the date of the incident, then IO is directed not to release the vehicle till further order of the Court.

6. The panchnama alongwith photographs and indemnity bond and other misc. papers be filed by IO in the Court after the Court resumes its normal functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Gopal Krishan)
Duty MM/NW/Rohini/03.06.2020